

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./TA/M.P. No. 95/2002

Kamrudeen

Versus Union of India and ors.

Date of Order	Orders
6.3.2002	Mr. Amit Mathur, counsel for the applicant. <p data-bbox="714 623 1559 658">Heard the learned counsel for the applicant.</p> <p data-bbox="505 672 1624 1188">2. The learned counsel for the applicant submits that vide order dated 15.2.2001, the General Manager, Western Railway, Churchgate, Mumbai has conveyed to the Member of Parliament Shri Salim Sherwani that case of the applicant is under investigation and action shall be taken thereafter. In view of the communication made to the Member of Parliament, the learned counsel for the applicant submits that this OA may be disposed of by giving suitable directions to respondent No.2 to finalise the case of the applicant for pension/pensionary benefits within the specified period.</p> <p data-bbox="505 1201 1624 1526">3. In view of the submissions made before me, respondent No.2 is directed to finalise the case of the applicant regarding his pension/pensionary benefits within the period of two months from the date of receipt of copy of this order. The applicant shall be at liberty to approach the proper forum, if so advised, in case he feel aggrieved by the decision of respondent No.2.</p> <p data-bbox="505 1540 1598 1669">4. With the above directions this OA is disposed of. Copy of this order as well as copy of the OA may sent to respondent no.2 for necessary action.</p> <div data-bbox="1230 1701 1575 1862" style="text-align: right;"> <p><i>S.K. Agarwal</i> (S.K. AGARWAL) Member (Judicial)</p> </div>

*REGD. COPY of
order & copy of
OA sent to
R.2*

*file 15005
dated 8/3/02*

*Received Copy
for filing (Gussind)
for ~~Amrit~~
Amit Mathur
(Sole-)
on 8/3/02*